incident the Sub-Inspector who was there with the party rushed to the scene of crime in the van.

Oral Answers

SHRI NIRANJAN SINGH: May I know, Sir, whether, besides the Sub-Inspector, any other person was also in the van, because some people had informed him that the incident had taken place?

Shhi GOVIND BALLABH PANT: Nobody has suggested that the people in the van did not go to the spot, and although the police had requested those who were supposed to have witnessed the scene to give evidence, only one man cared to do so, and after a full enquiry they have reached certain conclusions, which have been given. I do not know what more could have been done.

श्री पां० ना० राजभोज: क्या माननीय गृह-कार्य मंत्री कृपा कर के बतायेंगे कि जब यह खून हो रहा था तब उसके पास वायरलेंस वैन खड़ी थी या नहीं ? क्या यह कृपा कर के बता सकते हैं ?

श्री गोविन्व बल्लभ पन्तः हां, मोबाइल वैन गई थी श्रीर उसके बाद यह वैन भी गई जो कि वहां खड़ी थी। उसमें सब-इंस्पेक्टर गया। पर तब तक वह लोग भाग गये थे। वे सब उसी रात को पकड़े गये श्रीर सबके ऊपर मुकद्दमा चल रहा है श्रीर जिस श्रादमी ने यह जुर्म किया उसके ऊपर श्रदालत में एक कल्त के मामले में पुलिस ने कार्यवाही की थी मगर वह जमानत में छूटा हुश्रा था। उसने यह कार्यवाही की।

SHRI B. K. P. SINHA: May I know, Sir, if there are any constitutional or legal difficulties that prevented the Government from making use of the Preventive Detention Act against some of these notorious criminals who are now concentrating in Delhi from all parts of the country?

SHRI GOVIND BALLABH PANT: That is a matter of opinion. But I

think in some cases that Act may be applicable. In this case it may not.

SHRI B. K. P. SINHA: May I know, Sir, in how many cases of criminals this Act has been applied?

SHRI GOVIND BALLABH PANT: That does not arise out of this question.

SHRI FARIDUL HAQ ANSARI: May I know, Sir, whether it is a fact that allegations are made very often that the police in Delhi reaches the place of occurrence of the crime very late?

SHRI GOVIND BALLABH PANT: I have not been able to follow the question of the hon. Member.

MR. CHAIRMAN: He wants to know whether it is a fact that the police reach the place of occurrence of the crime after the crime has taken place.

SHRI GOVIND BALLABH PANT: If the police were there before the occurrence of the crime, the crime would not take place.

SHRI FARIDUL HAQ ANSARI: I said the police reaches very late.

SHRI GOVIND BALLABH PANT: As soon as the police gets the information, it reaches the spot and tries to trace the offenders to arrest them and do the needful.

♦112. [The questioner (Shri M. P. Bhargava) was absent. For answer, vide col. 424 infra.]

USE OF FOREIGN TEAR GAS SHELLS IN DELHI BY AKALIS

/SHRI JUGAL KISHORE*: ^{lii}- \SHRI BAIRAGI DWIBEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Akali demonstrators threw some tear gas shells of foreign make in Chandni

tThe question was actually asked on the floor of the House by Shri Jugal Kishore.

Chowk Kotwali, Delhi, from Gurd-wara Sisganj on the 12th June, 1960;

- (b) if so, the name of the foreign country in which the shells were manufactured and how they came in the possession of the Akali demonstrators; and
- (c) whether Government have made any enquiry in the matter; and if so, with what results?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) to (c). The demonstrators threw numerous and various kinds of missiles at the police, including some burnt tear gas shells which bore markings to show that they were made in America, from the streets near the Gurdwara and in its neighbourhood. They also hurled back with the help of wet towels some burning and live shells used by the police to disperse the demonstrators. One person was arrested in this connection and a case has been registered against him under Sections 3/4 of the Explosive Substances Act. The police are making investigations.

SHRI JUGAL KISHORE: May I know, Sir, how many such shells were thrown and how many were found in possession of some persons?

SHRI GOVIND BALLABH PANT: I am unable to give the number. But I am told that these missiles that were hurled included bulbs, brickbats, sodawater bottles, shoes, logs of wood, pieces of iron and other metal and also shells to which I have made a reference.

SHRI JUGAL KISHORE: May I know, Sir, how these American brand shells came in the possession of these persons?

SHRI GOVIND BALLABH PANT: I cannot give you the exact number.

SHRI BHUPESH GUPTA: May I know, Sir, whether simultaneously the Government held any investigation into the random lathi charge and attacks by the police on the people around this area, and that every person who was wearing a beard was assaulted by them. A photograph showing this thing appeared in the 'Statesman' of the 13th June. May I know, Sir, whether any investigations were also instituted into this kind of wanton lathi charge and attack on the people at large?

SHRI GOVIND BALLABH PANT: I have seen the reports from all the papers from the correspondents who were present on the spot and who have unanimously testified to the remarkable restraint observed by the police on the occasion

SHRI BHUPESH GUPTA: He said that he has seen all the reports from the correspondents who were present there. May I know whether he was holding a Press conference there?

MR. CHAIRMAN: H_e says he has seen all the reports in all the papers . . .

SHRI GOVIND BALLABH PANT: Including 'Statesman'.

MR. CHAIRMAN: . . . including yours which show that the police showed remarkable restraint.

SHRI GOVIND BALLABH PANT: I cannot say about his paper.

SHRI BHUPESH GUPTA: May I know, Sir, whether his attention has been drawn to the fact, through newspaper cuttings and so on by people, that there was indiscriminate assault on the people? I would like to know which are the papers he reads because he said "all the papers".

SHRI GOVIND BALLABH PANT: There was no discriminatory assault, that I can say, and nobody was generally assaulted as such.

405

SHW BHUPESH GUPTA: I agree it was discriminate as such. Every person who was wearing a beard was assaulted.

SHRI GOVIND BALLABH PANT: I am not prepared to accept this allegation.

SHRI B. K. P. SINHA: May I know, Sir,, whether in a situation like the one under reference a discriminating assault is possible?

SHRI GOVIND BALLABH PANT: Discriminate assault, I think, depends on the knack and capacity of the person who has experience of these matters. I have not.

SHRI BHUPESH GUPTA: Nobody suggested that he was the head constable on duty there. He is the Home Minister.

SHRI FARIDUL HAQ ANSARI: May I know, Sir, whether it is within the knowledge of the hon. Minister that the 'dictator' of this demonstration has contradicted the allegation that the shells were thrown from inside the Gurdwara Sisganj?

SHRI GOVIND BALLABH PANT: Yes, I hear that the 'dictator' is carrying on a lawless propaganda from within the Sisganj Gurdwara from day to day and concocting stories of various kinds.

TROPICAL INSURANCE COMPANY

SHRI BABUBHAI CHINAIJ: ♦114.SHRI K. K. SHAH: (SHRI M. M. MEHTA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Tropical Insurance Company has not published its balance sheet since 1956; and

\$The question was actually asked on the floor of the House by Shri Babubhai Chinai.

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) Yes, Sir

(b) All the assets and liabilities of the Tropical Insurance Company Limited vested in the Life Insurance Corporation of India with effect from 1-9-1956 in accordance with the provisions of the Life Insurance Corporation Act, 1956. The question of the insurer publishing its accounts separately, therefore, does not arise. However, the Life Insurance Corporation is drawing up the accounts as on 19-1-1956 as a preliminary step towards calculating compensation due to this Company.

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f Shri MAHESWAR NAIK: § j Shri DEOKINANDAN •115. -i NARAYAN: i Shri M. P. BHARGAVA: I^Shri BAIRAGI DWIBEDY:

Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

- (a) whether any decision has been arrived at, following the negotiations between India and Pakistan on the one hand and the United Kingdom on the other, in connection with the restoration of the India Office Library in London to the former countries;
 - (b) if so, what is the decision; and
- (c) if the answer to part (a) above be in the negative, what is the latest position?

MINISTER **SCIENTIFIC** RESEARCH AND **CULTURAL** AFFAIRS (SHRI HUMAYUN KABIR): (a) No. Sir.

(b) Does not arise.

§The question was actually asked on the floor of the House by Shri Mahes-war Naik.